

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

206. C.P. (IB)/888(MB)2023

**IN THE MATTER OF**

Indiabulls Housing Finance Limited

Vs

Pebbleworks Real Estates Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 02.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Mr. Nikhil Mehndiratta (VC)  
For the Respondent: Adv. Mr. Nimay Dave (PH)

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**ORDER**

Both the Ld. Counsels submit that both the parties are in the process of writing the Consent Terms. Therefore, they pray for a short adjournment. In view of the joint request, adjourned to **21.05.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)